

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15839/2025

[Arising out of impugned final judgment and order dated 18-03-2025 in STRP No. 24/2025 passed by the High Court of Karnataka at Bengaluru]

M/S ATRIA CONVERGENCE TECHNOLOGIES LTD

Petitioner(s)

VERSUS

DEPUTY COMMISSIONER OF COMMERCIAL TAX
(AUDIT)- 2.9 & ORS.

Respondent(s)

(IA No. 138027/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 138028/2025 - EXEMPTION FROM FILING O.T.)

Date : 03-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :M/S. Krishna & Nishani Law Chambers, AOR
Mr. Anil C Nishani, Adv.
Mr. Prashant, Adv.
Mr. Vishwesh R Murnal, Adv.
Mr. Gaurav Chavan, Adv.

For Respondent(s) : Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioner lays challenge to the judgment and order dated 18-03-2025 in STRP No. 24/2025 titled "*M/s. Atria Convergence Technologies Ltd. vs. The Assistant Commissioner & Ors.*" passed by the High Court of Karnataka at Bengaluru.

2. Issue notice, returnable on 22.08.2025.
3. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
4. In the notice itself let it be mentioned that respondents are required to file the counter affidavit before the next date of listing.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(NIDHI MATHUR)
COURT MASTER (NSH)